

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.322
IA-2738/2021 IA-3679/2021 IA-5757/2022,

In
(IB)-2130(ND)2019

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd.

.... **APPLICANT/PETITIONER**

Vs.

M/s. Today Homes & Infrastructure Pvt. Ltd. **RESPONDENT**

SECTION

U/s 9 IBC, 2016

Order delivered on 24.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent

:Mr. Chitranchal Sinha R2 In IA No. 2738 and IA No.3679/2021 Mr. Abhirup Das Gupta Adv R6 in IA No. 3679.2021.Mr.Ankit Singal& Mr. Samyak Jain Advs. R8 in IA No. 3679/2021

Mr. Dhruv Dewan R6 In IA No. 2738/2021 Mr. Sandeep, Mr. Vipul Mr. Mayank Biyani R1 Advs. Mr. Naman Varma Mr. Deepayan Mandal R7 Advs. In IA No.3679/2021. Adv. Vatsala Kak R3 In IA No. 2738/2021, IA No. 3679/2021Mr. Puneet Singh Bindra & Mr. Rishabh Gupta in IA No.2738/2021 & IA No.3679/2021 R4

For the GNIDA

:Mr. Un Singh Adv.

For the DTCP

: Mr. Shekhar Raj Sharma Dy AG Haryana

Ms. Akshaya Jebakumar Advs. in IA 5757/2022

For the RP

:Mr. Kanishk Khetan Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 29.02.2024

Sd/-

(Court Officer)